

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. †837
TO BE ANSWERED ON 29TH NOVEMBER, 2024**

BAN ON CORROSIVE AND TOXIC PRODUCTS

†837: SHRI PRAVEEN KHANDELWAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government proposes to ban corrosive and toxic cleaning products which can pose health risks and if so, the details thereof;
- (b) whether certain big brands like Harpic and Lizol are using such components in India which are banned in other countries and if so, the details thereof;
- (c) whether there are any regulatory norms in this regard and if so, the details thereof;
- (d) whether any mechanism is developed to monitor these hazardous substances and assess their negative impact on health, if so, the details thereof; and
- (e) whether the Government proposes to take action against such brands or conduct an awareness campaign in this regard and if so, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (e): Disinfectants which are intended to affect the structure or any function of human body or intended to be used for the destruction of vermin or insects which cause disease in human beings or animals, are regulated as Drugs under the provisions of Drug and Cosmetics Act, 1940 and Schedule K of the Act.

Under the provisions under the Drugs and Cosmetics Act, 1940, Central Government may regulate, restrict or prohibit manufacture, etc. of any drug in public interest if the use of drugs is likely to involve any risk to human beings or animals.

Safety issues which are reported in respect of marketed drugs are examined by Central Drugs Standard Control Organization (CDSCO) in consultation with expert committees/ Drug Technical Advisory Board (DTAB), based on whose recommendations such drugs are prohibited for manufacture, sale and distribution in the country.
